

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the 19th Day of January, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Original Application No.330/00737/2020

Prem Narin a/a 63 years son of Late Sri Bhagirath Pal, Resident of Village – Alapur, Police Station – Jakhlaun, District – Lalitpur.

..... **Applicant**

By Advocate: Shri Ajay Srivastava

Versus

1. The Union of India through Secretary, Ministry of Railway, Board, New Delhi.
2. Divisional Railway Manager, North Central Railway, Jhansi.
3. Senior Section Engineer (P. Way) (South) North Central Railway, Lalitpur.
4. Divisional Engineer (Rail Path) North Central Railway, Jhansi.
5. General Manager, Railway Department, Allahabad (Prayagraj).

..... **Respondents**

By Advocate: Shri Shesh Mani Mishra

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

We have joined this Division Bench online through video conferencing.

2. Shri Ajay Srivastava, learned counsel for the applicant, and Shri Shesh Mani Mishra, learned counsel for the respondents, both are present in Court.

3. Matter pertains to pensionary benefits.
4. Heard learned counsel for the parties and perused the record available with us in PDF.
5. At the very outset learned counsel for the applicant submitted that a representation of the applicant dated 26.02.2020 (Annexure A-4 Page 20 of the OA) is pending for consideration before the General Manager, Railway Department, Allahabad. However, no decision has been taken till today on such representation by the respondents.
6. Learned counsel for the applicant further submitted that the applicant will be satisfied at this stage, if the competent authority amongst the respondents is directed to decide that pending representation of the applicant, by a reasoned and speaking order in accordance with law, in a time bound manner.
7. Having heard learned counsel for the parties, we are of the view that no fruitful purpose will be served in keeping this matter pending and it is disposed of finally at the admission stage with the direction to the Competent Authority amongst the respondents, to consider and decide the pending representation of the applicant dated 26.02.2020 (Annexure A-4 Page 20 of the OA) by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of certified copy of this order. The

order so passed shall be communicated to the applicant without any delay.

8. With the aforesaid direction, the OA is finally disposed of at the admission stage.

9. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

10. There shall be no order as to costs.

Hon'ble Mr. Devendra Chaudhry, Member (Administrative) has consented to this order during video conferencing.

(Devendra Chaudhry) Member (A) **(Justice Vijay Lakshmi)** Member (J)

Sushil